

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No. 379/90
~~XXXXXX~~

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DATE OF DECISION 24.7.90

Vishnu.N _____ Applicant (s)

Mr. MR Rajendran Nair _____ Advocate for the Applicant (s)

Versus

Secretary, Ministry of _____ Respondent (s)
Communication and others

Mr. TPM Ibrahim Khan _____ Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S.P.Mukerji, Vice Chairman

The Hon'ble Mr. A.V.Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Y
2. To be referred to the Reporter or not? ND
3. Whether their Lordships wish to see the fair copy of the Judgement? DN
4. To be circulated to all Benches of the Tribunal? ND

JUDGEMENT

(Shri S.P.Mukerji, Vice Chairman)

In this application dated 17.6.90 filed under

Section 19 of the Administrative Tribunals Act, the applicant who was already working as EDMC, Pannikode on a provisional basis has prayed that he should also be considered for selection for regular appointment to that post. He was not considered by the respondents for the regular appointment to that post as he was not sponsored by the Employment Exchange. On the basis of the interim order passed by us on 17th May, 1990 the applicant was also considered provisionally for selection subject to the outcome of this application.

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2. The learned counsel for the respondents appeared before us and also submitted a statement in which it is stated that on the basis of the interview the applicant has been found to be ^{the} most suitable candidate to be selected for the post of EDMC, Pannikode and the applicant has been selected. The result, however, of the selection has not been published pending the outcome of this application.

3. In catena of cases of similar nature, this Tribunal has been taking the view that an EDA working on a provisional basis should also be considered for regular appointment to the post along with other candidates even if he/she had not been sponsored by the Employment Exchange. In conformity with that view, we allow this application and direct the respondents that the result of the interview should be published as if the applicant was also ^{sponsored by the Employment Exchange} for the post and further action ^{test} to fill up the post on the basis of the selection already ^{be taken} held. Action on the above lines should be completed within a period of one month from the date of communication of this order. There will be no order as to costs.



(A.V. Haridasan)
Judicial Member

S.P.M/24.7.90
(S.P. Mukerji)
Vice Chairman

24.7.90

Ksn.